

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 234 of 2013 in
Appeal No. 159 of 2013**

Dated : 4th September, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

M/s. Arti Steels Ltd.Appellant(s)

Versus

Odisha Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Rajiv Yadav

Counsel for the Respondent(s) : Mr. R.K. Mehta
Mr. Antaryami Upadhyay
Mr. Elangbam for R.2 & 3
Mr. Rutwik Panda for R.1

ORDER

**IA No. 234 of 2013
(Appl. for stay)**

We have heard the learned counsel for the parties in this Application for stay. Though the Respondent stoutly opposed the stay Application, we deem it appropriate to grant stay of the operation of the impugned Order in the circumstances narrated in the Petition.

Accordingly, Ordered.

In view of the strong objection raised by the learned counsel for the Respondent for the grant of stay, we think it fit to fix an early date for final disposal of the main Appeal.

Accordingly, post the main Appeal for final disposal on **03.10.2013**.
In the meantime, Pleadings be completed.

(V.J. Talwar)
Technical Member
ts/ak

(Justice M. Karpaga Vinayagam)
Chairperson